

ITEM NO.1

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A.NO. 8/2014 in
in Civil Appeal No(s). 7122/2003

M/S.RUDRA ESTATE PVT.LTD.& ANR.

Appellant(s)

VERSUS

M/S.JASWANT SUGAR MILLS LTD.& ORS.

Respondent(s)

(for modification of court's order dated 30.6.2014 and office
report)

Date : 19/01/2015 This application was called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA
HON'BLE MR. JUSTICE N.V. RAMANA

For Appellant(s) Mr. Naveen R. Nath,Adv.

For Respondent(s) Mr. Adarsh Upadhyay,Adv.

Mr. Anupam Lal Das,Adv.

Mr. Sanat Kumar Naveen R. Nath, Adv.
Mr. Kuldip Singh,Adv.

Mr. Vinay Garg,Adv.

Mr. Vivek Singh,Adv.
Mr. K.K. Sinha, Adv.

Mr. Vishwajit Singh, Adv.
Mr. Ardhendumauli Kumar Prasad, Adv.
Mr. Ram Kishore Singh Yadav, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We find no merits in the Interlocutory Application
which is accordingly dismissed.

(Rajni Mukhi)
Sr. P.A.

(Asha Kiran Bhardwaj)
Court Master